

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Excise Appeal No. 1451 of 2012

(Arising out of Order-in-Appeal No. BC/160/BEL/2012-13 dated 29.06.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone II)

M/s. Promas Engineers Pvt. Ltd.

.....Appellant

**B/18, Ansa Indl. Estate,
Saki Vihar Road,
Andheri (E), Mumbai**

Vs.

Commissioner of Central Excise, Mumbai II

.....Respondent

**9th Floor, Piramal Chambers, Jijabhai Lane,
Lalbaug, Mumbai**

APPEARANCE:

Shri C.S. Biradar, Advocate for the appellant
Shri Dharendra Kumar, JC(AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/85823 / 2022

DATE OF HEARING: 30.08.2022
DATE OF DECISION : 30.08.2022

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised
Representative submits that final discharge certificate has been issued

by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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